

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-2728/ND/2020
IA/3866/2020

IN THE MATTER OF:

Om Logistics Ltd
Vs
Serval India Pvt Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 18.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CS Prabhakar Kumar for RP, Mr. Ritesh Kumar
For the Respondent :

ORDER

IA/3866/2020:-

The present application has been filed on behalf of petitioner for intimation application under Section 22(3)(a) of the IBC, 2016 read with IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016.

Heard the Ld. Counsel for RP and perused the averments made in the application.

Ld. Counsel for RP submitted that CoC vide its Resolution dated 09.07.2020, appoint Mr. Reetesh Kumar Agarwal as RP and the same is approved by 100% voting. Accordingly, we hereby approve the Resolution passed by the CoC by which Mr. Reetesh Kumar Agarwal appointed as RP.

With this order, the present application i.e. IA-3866/2020 stands disposed of.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)